

theft of stocks from Durgapur, Rourkela, Bhilai Steel Plants and such other ones;

(b) how much such loss, pilferage and theft occurred during 1975 to 1978 and the value of the said stock; and

(c) the steps taken by Government to prevent the same?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA):

(a) There are some incidents of pilferage and theft in the steel plants under Steel Authority of India Ltd. at Bhilai, Rourkela, Bokaro and Durgapur.

(b) The value of property stolen and the amount recovered at these plants during the last three years is given below:—

Year	Value of property stolen (Rs.)	Value of property recovered (Rs.)
1975-76 . . .	2,34,371	1,10,476
1976-77 . . .	2,93,596	1,59,925
1977-78 . . .	4,04,121	2,38,777

(c) Under the existing security arrangement, there is intensive patrolling both in side and outside the plant. Repetitive areas of thefts are identified for better supervision. Checking at the gates for entry and exit both for men and materials, restricted issue of passes, provision of anti-climbing devices and erection of watch towers with search lights are other measures adopted to curb pilferage. These steps have been further tightened. Government have instructed the steel plants to take strong action against the offenders.

Non-functioning of S.T.D. between Delhi and Faridabad

3607. CHOWDHARY BALBIR SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether 99.9 per cent telephones in Faridabad usually remains out of order through out;

(b) whether it is very difficult to get STD number from Delhi for Faridabad and it takes hours together to get the number; and

(c) if so, the measures Government propose to take to enable the subscribers to use their telephones at Faridabad in a proper way and to get the number from Delhi to Faridabad easily?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No Sir.

(b) No Sir, calls from Delhi to Faridabad are not STD calls but local calls. There is, however, a very high traffic flow between Delhi and Faridabad which causes congestion during certain busy periods.

(c) In order to relieve the congestion a new tandem exchange has been opened recently. Exchanges are being transferred progressively on this new route. This is expected to reduce the congestion on calls to Faridabad from Delhi exchanges. Immediate improvement is, therefore, expected in the next few months due to this. For long term improvement it is proposed to increase the capacity of junctions from Faridabad and Delhi and *vice versa* by laying coaxial cable between these two stations.

G.S.I. Review Committees recommendations

3608. SHRI A. R. BADRI NARAYAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Geological Survey of India Review Committee's recom-

mandations have been accepted by Government;

(b) if so, the nature of decision taken;

(c) whether Government have considered the aspect that as a scientific Department and with the role it has to play in the national development, whether it would not be desirable to have more effective representation of scientists of the Department in the management council, also to be headed by D.G. of the Department; and

(d) whether Government would reconsider its decision, if it has not already done on those lines?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Yes, Sir With certain modifications.

(b) The Government has resolved to constitute a Board of Management for Geological Survey of India, which will be an integral part of the organization, and which enable greater devolution of power and responsibilities to the organisation and a greater freedom to Scientists in the implementation of their programmes.

(c) Yes, Sir Effective representation of scientists has been secured in the Management Board However, Government have come to the conclusion that Board of Management of G.S.I. should be headed by the Secretary, Ministry of Steel and Mines.

(d) Question does not arise.

Scarcity of qualified Pharmacists

3609. SHRI M. RAMGOPAL REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is likely to be unemployment amongst the already self employed science graduate, engaged in the Chemists business because of the amendment made in the

Pharmacy Act whereby no pharmacy will be allowed to run without a registered pharmacist after 1980;

(b) whether any scheme of a short term capsuled correspondence course is being started to enable them to qualify for registration as pharmacists; and

(c) whether Government propose to consider standardisation of some tests to be conducted by the State Drug Controllers for those engaged in the business for long periods to qualify for registration as Pharmacists?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Under the provisions of the Drugs and Cosmetics Act, 1940 and the Rules thereunder, a licence is required for sale of drugs. There are three types of licences viz "Wholesale Licence", "Restricted Licence" and "Retail Licence". Self employed science graduates who are engaged in the sale of drugs against "Wholesale Licences" or "Restricted Licences" will not be affected by the amendments to the Pharmacy Act under which no person other than a "registered pharmacist" can compound or dispense any medicine on the prescription of a registered medical practitioner beyond 31st August, 1981. Self employed science graduates engaged in the chemists business who had been approved as a "Qualified Person" on the basis of their practical experience for the conduct of chemists business under the Drugs and Cosmetics Rules, 1945 on or before 31st December, 1969 can also continue to operate "Retail Licences" as they are eligible for registration as "registered pharmacists".

(b) No.

(c) The question of prescribing a short term course for those who have